#### 1 - **O.A. No.061/00205/2020**



# CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH JAMMU

Dated: This day of 14th of July 2020

# <u>HON'BLE Dr. BHAGWAN SAHAI, MEMBER - A</u> <u>HON'BLE MR. RAKESH SAGAR JAIN, MEMBER - J</u>

# O.A. No.061/00205/2020

Mujeebul Rehman S/o Ghulam Rasool Sheikh R/o Village Chowkian, Tehsil Darhal, District Rajouri-185131.

.....Applicant

By Advocate: Mr. S.S. Chandel

## **Versus**

Union Territory of Jammu and Kashmir through Commissioner/Secretary School Education Department, Civil Secretariat, Jammu/Srinagar.

.....Respondent

By Advocate: Mr. Sudesh Magotra, DAG

### ORDER(Oral)

#### Per Mr.Rakesh Sagar Jain, Member (J)

1. Case of applicant Mujjeebul Rehman is that on transfer he was transferred from Rajouri to Poonch regarding which transfer he filed an representation dated 26.06.2020(Annex A-5) which is still pending disposal. Therefore, by way of present O.A., applicant seeks a direction to the respondents to dispose off his representation with

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the shortest possible time. During the course of arguments, learned counsel for applicant submitted that the O.A. be disposed of today itself by issuing a direction to the respondents to decide his representation at the earliest. On the other hand, learned DAG for respondents submitted that he may be permitted to file the counteraffidavit.

2. Looking to the facts of the case and nature of the relief, respondents are directed to dispose of the representation dated 26.06.2020 filed by applicant by way of reasoned and speaking order within a period of two weeks from the date of receipt of certified copy of this order with intimation to the applicant. Nothing has been commented upon the merits of the case. O.A. is accordingly disposed of. No costs.

(Rakesh Sagar Jain) Member (J) (Dr. Bhagwan Sahai) Member (A)

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